

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 803 of 2012

(Arising out of Order-in-Original No. 22/2011 dated 29/12/2011 passed
by the Commissioner of Central Excise, Customs & Service Tax, Cochin
Commissionerate)

Indec Interiors

Moolepadam Road, Kalamassery,
Kochi – 680 104

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R Building,
I.S Press Road, Ernakulam,
Cochin – 682 018
Kerala

Respondent(s)

Appearance:

None

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20137 / 2021

Date of Hearing: 15/06/2021

Date of Decision: 15/06/2021

Per : Bench

It is seen from the record that the appellants have availed the
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has

been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **15/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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